

grains in some States and, if so, what is their experience and whether they want to extend it to other States also?

**Shri Govinda Menon:** There has been no State trading of the type mentioned in the question, that is to say, the introduction of State trading in entire foodgrains. That has not been recently introduced by any State.

**Shri Liladhar Kotoki:** May I know, if it is not entire foodgrains, what are the foodgrains in which State trading is there and the Government wants to extend to other States?

**Shri Govinda Menon:** There is no proposal to extend anything of this type. Entire foodgrains means all the production in any commodity. No such step has been taken by any State recent y.

**Shri N. R. Laskar:** I would like to know whether the Food Corporation has made any headway so far as the procurement is concerned in any of the States.

**Shri Govinda Menon:** It is making headway.

**Shrimati Lakshmi-nthamma:** May I know whether the Government, in principle, agrees that ultimately the State trading in foodgrains should be introduced?

**Shri Govinda Menon:** That we have not considered. But there is an extent of State trading even today.

**Shri Bishwanath Roy:** In view of the hoarding of the foodgrains and the rise in prices of these grains, may I know why Government has been so indifferent in the State trading of foodgrains.

**Shri Govinda Menon:** There is no indifference.

### Demands of Food Corporation Employees

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\*333. **Shri S. M. Banerjee:**  
**Shri Dhuleshwar Meena:**  
**Shri Ramachandra U'aka:**  
**Shri A. K. Gopalan:**  
**Shri Dasaratha Deb:**  
**Shri Kolla Venkajiah:**

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether it is a fact that all the demands of the employees of the Food Corporation of India have been conceded by Government;

(b) if not, which of the demands are still outstanding; and

(c) the steps taken by Government to arrive at a negotiated settlement?

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation. (Shri Govinda Menon):** (a) to (c). The reference apparently is to the demands of the employees of the Food Department in connection with their transfer to the Food Corporation of India. The terms and conditions under which such transfers should be effected are still under the consideration of the Government and will be finalised only after full consideration of the demands made in this behalf by the Staff Associations concerned.

**Shri S. M. Banerjee:** Last time, in reply to a similar question, to a Short Notice Question or a Call Attention Notice, the hon. Minister of Food and Agriculture, Shri Subramaniam, said that all other items including seniority and other things had been settled and that the only one item which was still unsettled was whether article 311 of the Constitution should be made applicable to these employees to safeguard their interests. I want to know whether that is the only problem which is still unresolved or there are other problems also and, if so, what are those problems.

**Shri Govinda Menon:** Even that question has been settled. The Government have now decided that the guarantee given to Government employees under article 311 of the Constitution should be extended to these persons also. There was a discussion on 3rd August, 1966, on an amendment to the Food Corporation Act which was prepared and the matter is proceeding now.

**Shri S. M. Banerjee:** I would like to know whether this amendment will be brought in consultation with the employees of the Food Department who have now been transferred to the Food Corporation and if so, when all matters, including this matter, are likely to be finalised.

**Shri Govinda Menon:** From time to time discussions are being held with the representatives of the employees' associations.

**Mr. Speaker:** When will it be finalised?

**Shri C. Subramaniam:** We expect the amendment to be brought in the November session. Before that, we will be able to finalise all the things.

**Shri A. K. Gopalan:** May I know what is the reason for the delay in deciding on the simple question of transfer of employees of Food Department to the Food Corporation?

**Shri Govinda Menon:** All the questions have been settled and now the draft of the Bill for amending the Act is ready and as was stated, it is proposed or hoped to bring the legislation in the next session of Parliament.

श्री प्रकाशचर श्यात्री : श्रीमन्, मैं जानना चाहता हूँ कि फूड कॉर्पोरेशन के जिन कर्मचारियों की माँगों से सम्बन्धित यह प्रश्न है, इन कर्मचारियों की संख्या कितनी है, कितना इन के वेतन पर व्यय होता है और अब तक इस कॉर्पोरेशन ने कितना अग्रेसर किया ?

**Shri Govinda Menon:** The demands of these employees have been that on transfer to the Food Corporation. . .

**Mr. Speaker:** The question is what is the total expenditure.

**Shri Govinda Menon:** I would like to have notice to give that figure.

**Mr. Speaker:** All right.

**Shri N. Sreekantan Nair:** May I know whether the service conditions of about 20,000 employees who are going to be transferred or who have been transferred to the Food Corporation have been finalised and whether they will continue to enjoy the service conditions which they enjoyed under the Government of India or they will be asked to resign from the Government?

**Shri Govinda Menon:** They will continue to enjoy all the privileges.

**Shri N. Sreekantan Nair:** My question was whether they would continue to be in government service. Enjoying the privileges is another question. I want to know whether they will continue to be in government service.

**Shri Govinda Menon:** They themselves have made no such demands. They only wanted the privileges to be extended.

**Mr. Speaker:** Shrimati Savitri Nigam.

**Shri Surendranath Dwivedy:** It should be made clear as to whether they would cease to be government employees.

**Shri C. Subramaniam:** They become employees of the Food Corporation of India. But in getting transferred to the Food Corporation of India, whatever privileges they enjoyed in government service will be made available to them. But nonetheless they would be servants of the Food Corporation of India and not government servants. That should be made clear.

**Shrimati Savitri Nigam:** What are the salient points of achievements

made so far by the Food Corporation? When was it established and how much money has been spent so far on it?

**Shri Govinda Menon:** If it arises out of this question, the answer is that the Food Corporation was established on 1st January, 1965, and it is progressing from month to month in its achievements.

**Shrimati Savitri Nigam:** What are the salient points of achievements?

**Mr. Speaker:** The achievements are so many that they cannot be described during Question Hour.

#### Air Corporations

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\*334. **Shri Kishen Pattnayak:**  
**Shri Madhu Limaye:**  
**Dr. Ram Manohar Lohia:**

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to refer to the reply given to Starred Question No. 1575 on the 10th May, 1966 regarding Air Corporations and state:

(a) whether the charges in the letter to the Secretary have since been examined;

(b) if so, how many charges have been found to be *prima facie* true and require a judicial probe;

(c) whether Government propose to set up a public inquiry; and

(d) whether any departmental or other action has been taken against the officers involved?

**The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha):** (a) Yes, Sir. The result of the examination has already been conveyed to the hon. member.

(b) and (d). As the hon. member is aware the cases of 'P' form are within the cognisance of the Enforcement Directorate. The Corporation has found seven officers answerable of whom four are in the service of the Corporation. Disciplinary proceedings are being taken against them. As

regards Shri Bakshi who is under suspension, the inquiry has been completed and orders are likely to be passed in the course of a week. In the defalcation case in Hong Kong the official concerned is being prosecuted. In the ammunition case the officials who sent it without authority have been reprimanded.

As regards Shri Rustomji, action will be considered after the Bakshi case is disposed of. In no other case is it necessary to take any action, but as the hon. member is aware, Air-India have been asked to place all the matters before the Board with a view to bringing before it the general question of laxity in the working of the Commercial Department. The Board is meeting on the 19th August. After the Board's decision is known, the matter will be further considered by Government.

(c) Government consider that so far as these matters are concerned they are quite competent to deal with them and any issues that may arise and it is not necessary to have any public inquiry.

**श्री किशन पटनायक :** पिछली बार भंडी मद्रोदा ने बताया था कि करीब 132 केसेज के बारे में इन्कवारी अभी तक खत्म नहीं हुई है, क्योंकि एविडेन्सेज मिल नहीं रही हैं। इस का एक कारण यह हो सकता है कि एन्फोर्समेंट डाइरेक्टोरेट को जितने कागजात चाहियें, वे नहीं दिये जा रहे हैं और उनको हाविल करना एन्फोर्समेंट डाइरेक्टोरेट की पावर के अन्दर नहीं है। मैं यह पूछना चाहता हूँ कि अगर इसका यही कारण है तो इन्कवारी को सी० बी० आई० को, जिनके पास ज्यादा शक्ति है, क्यों नहीं सौंप जा रहा है ?

**Mr. Speaker:** Why are they not being entrusted to the CBI for inquiry?

**Shri C. M. Poonacha:** The Enforcement Directorate is quite competent to deal with this, and they are invest-